

IN THE COURT OF SH. LAL SINGH, ASJ-05, WEST DISTRICT,
TIS HAZARI COURT, DELHI.

Bail Application No.2089
FIR No.767/20
PS: Rajouri Garden
State Vs. Raj Rattan Singh Chawla
U/s 420 IPC

17.09.2020

The undersigned is performing duty pursuant to duty roaster bearing No. 546/13785-13810/ Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State.
Sh.Tarun Rana, Ld. counsel for the applicant/accused through VC.

This application U/s 438 Cr.P.C., has been filed on behalf of applicant/ accused for grant of anticipatory bail.

Though this matter is listed today for physical hearing, however, Ld. Counsel for the applicant/accused submits that he may be heard through VC.

At the very outset, Ld. Counsel for the applicant/accused submits that he has inadvertently wrongly mentioned the Sections as 41(1) (a) Cr.P.C., instead of Section 420 IPC. He submits that the FIR has been registered u/s 420 IPC.

Reply is not received as yet.

Issue notice to IO/SHO concerned to file reply to the above application, returnable for 21.09.2020.

Ld. Counsel for the applicant/accused submits that on next date of hearing matter may be heard through VC.

Put up on 21.09.2020 for consideration.

(Lal Singh)
ASJ-05(W)/THC/Delhi
17.09.2020

IN THE COURT OF SH. LAL SINGH, ASJ-05, WEST DISTRICT,
TIS HAZARI COURT, DELHI.

Bail Application No.2088
FIR No.767/20
PS: Rajouri Garden
State Vs. Tejbir Singh Chawla
U/s 420 IPC

17.09.2020

The undersigned is performing duty pursuant to duty roaster bearing No. 546/13785-13810/ Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State.
Sh. Tarun Rana, Ld. counsel for the applicant/accused through VC

This application U/s 438 Cr.P.C., has been filed on behalf of applicant/accused for grant of anticipatory bail.

Though this matter is listed today for physical hearing, however, Ld. Counsel for the applicant/accused submits that he may be heard through VC.

At the very outset, Ld. Counsel for the applicant/accused submits that he has inadvertently wrongly mentioned the Sections as 41(1) (a) Cr.P.C., instead of Section 420 IPC. He submits that the FIR has been registered u/s 420 IPC.

Reply is not received as yet.

Issue notice to IO/SHO concerned to file reply to the above application, returnable for 21.09.2020.

Ld. Counsel for the applicant/accused submits that on next date of hearing matter may be heard through VC.

Put up on 21.09.2020 for consideration.

(Lal Singh)
ASJ-05(W)/THC/Delhi
17.09.2020

IN THE COURT OF SH. LAL SINGH, ASJ-05, WEST DISTRICT,
TIS HAZARI COURT, DELHI.

Bail Application No.2087
FIR No.767/20
PS: Rajouri Garden
State Vs. Prithipal Singh
U/s 420 IPC

17.09.2020

The undersigned is performing duty pursuant to duty roster bearing No. 546/13785-13810/ Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State.
Sh. Tarun Rana, Ld. counsel for the applicant/accused through VC.

This application U/s 438 Cr.P.C., has been filed on behalf of applicant/ accused for grant of anticipatory bail.

Though this matter is listed today for physical hearing, however, Ld. Counsel for the applicant/accused submits that he may be heard through VC.

At the very outset, Ld. Counsel for the applicant/accused submits that he has inadvertently wrongly mentioned the Sections as 41(1) (a) Cr.P.C., instead of Section 420 IPC. He submits that the FIR has been registered u/s 420 IPC.

Reply is not received as yet.

Issue notice to IO/SHO concerned to file reply to the above application, returnable for 21.09.2020.

Ld. Counsel for the applicant/accused submits that on next date of hearing matter may be heard through VC.

Put up on 21.09.2020 for consideration.

(Lal Singh)
ASJ-05(W)/THC/Delhi
17.09.2020

**IN THE COURT OF SH. LAL SINGH, ASJ-05,
WEST, DELHI**

Bail Application No. 1597

FIR No. 609/2020

PS Khyala

U/s 307/34 IPC & Section 25/54/59 Arms Act

State Vs. Shahbuddin

17.09.2020

The undersigned is performing duty pursuant to duty roaster bearing No. 546/13785-13810/ Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh.M.A.Khan and Sh. M.K. Shukla, ld. Addl. PPs for the State.
Sh. Vinay Kumar Sharma, Ld. Counsel for the applicant/accused through VC.
IO/SI Rakesh Kumar through VC.

This application as filed on behalf of the applicant/accused for grant of regular bail, is listed today for consideration.

IO/SI Rakesh Kumar submits that on 12.09.2020, charge-sheet has been filed in the concerned Court.

Let charge-sheet file be requisitioned from the concerned Court for the next date of hearing i.e. 24.09.2020.

Put up on 24.09.2020 for consideration.

(Lal Singh)
ASJ-05(W)/THC/Delhi
17.09.2020(P)

IN THE COURT OF SH. LAL SINGH, ASJ-05, WEST DISTRICT,
TIS HAZARI COURT, DELHI.

Bail Application No.747
FIR No.96/20
PS: Paschim Vihar West
State Vs. Rohit Khara
U/s 420 IPC

17.09.2020

The undersigned is performing duty pursuant to duty roaster bearing No. 546/13785-13810/ Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh. M.A. Khan & Sh. M.K. Shukla, Ld. Addl. PPs for the State.
Sh. Vineet Mehta, Ld. counsel for the applicant/accused through VC.

This application U/s 438 Cr.P.C., as filed on behalf of applicant/ accused for grant of anticipatory bail, is listed today for consideration.

Ld. Counsel for the applicant/accused submits that applicant/accused was already granted interim bail on 06.03.2020 and thereafter, due to lock-down as well as partial resumption of functioning of court, the matter was adjourned from time to time. He also submits that Hon'ble High Court has already extended the interim orders till 31.10.2020 and hence, this matter be adjourned for last week of October.

Put up on 29.10.2020 for consideration.

(Lal Singh)
ASJ-05(W)/THC/Delhi
17.09.2020

IN THE COURT OF SH. LAL SINGH, ASJ-05, WEST DISTRICT,
TIS HAZARI COURT, DELHI.

Bail Application No.2090
FIR No. 329/20
PS: Patel Nagar
State Vs. Guddu Kumar
U/s 307/506/34 IPC

17.09.2020

The undersigned is performing duty pursuant to duty roster bearing No. 546/13785-13810/ Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh. M.A. Khan & Sh. M.K. Shukla, Ld. Addl. PPs for the State.
Sh.J.K. Sharma, proxy counsel for counsel for the applicant/accused through VC.

This application U/s 439 Cr.P.C., has been filed on behalf of applicant/ accused for grant of bail.

Reply to the above application has been received on behalf of SI Sohan Lal Bijarniya.

Proxy counsel submits that today main counsel is not available as he has gone to hospital alongwith his ailing wife and hence, he is seeking adjournment.

At the request of proxy counsel for applicant/ accused, matter is adjourned for 25.09.2020.

Put up on 25.09.2020 for consideration.

(Lal Singh)
ASJ-05(W)/TIC/Delhi
17.09.2020

IN THE COURT OF SH. LAL SINGH, ASJ-05, WEST DISTRICT,
TIS HAZARI COURT, DELHI.

Bail Application No.1577
FIR No.229/20
PS: Patel Nagar
State Vs. Chanchala Devi & Naveen Kumar
U/s 498/406/34 IPC

17.09.2020

The undersigned is performing duty pursuant to duty roster bearing No. 546/13785-13810/ Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh. M.A. Khan & Sh. M.K. Shukla, Ld. Addl. PPs for the State.

Sh. Ganesh Chand Sharma, Ld. counsel for the applicants/accused through VC.

Sh. Satish Kumar, Ld. counsel for the complainant.

IO SI Satyavir Singh in person.

This application U/s 438 Cr.P.C., as filed on behalf of applicant/accused for grant of anticipatory bail, is listed today for consideration.

Ld. Counsel for the complainant seeks adjournment on the ground that today complainant is not present and he is also not having Vakalatnama on behalf of the complainant. He submits that on next date of hearing, complainant will appear in court.

In view of the above, matter is adjourned for 29.09.2020.

In the meanwhile, interim already granted to continue till next date of hearing.

Put up on 29.09.2020 for arguments.

(Lal Singh)
ASJ-05(W)/THC/Delhi
17.09/2020

IN THE COURT OF SH. LAL SINGH, ASJ-05,
WEST, DELHI

Bail Application No. 2093

FIR No. 482/2020

PS Maya Puri

U/s 354B/354/506/34 IPC

State Vs. Shubham Tanwar

17.09.2020

The undersigned is performing duty pursuant to duty roaster bearing No. 546/13785-13810/ Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh.M.A.Khan and Sh. M.K.Shukla, Id. Addl. PPs for the State.

Sh. Rajeev Choudhary, Ld. Counsel for the applicant/accused.

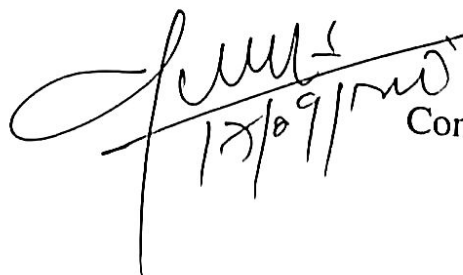
Sh. Dheeraj Kumar, Id. Counsel for the complainant alongwith complainant/prosecutrix.

IO/SI Lata Singh in person.

This application u/s 438 Cr.P.C. has been filed on behalf of the applicant/accused for grant of anticipatory bail.

Reply to the above application has been filed by SI Lata.

Ld. Counsel for the applicant/accused submits that at the time of filing of the present application, he was not aware whether FIR was registered or not and hence, FIR has not been mentioned in the application.


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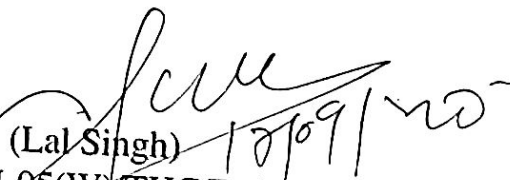
IO/SI Lata submits that FIR has been lodged on 16.09.2020.

Ld. Counsel for the applicant/accused submits that there was property dispute between the family members of the parties and the said matter was amicably settled in the Court. He submits that the present case is lodged due to the property dispute.

IO further submits that investigation is going on and as yet, statement of prosecutrix u/s 164 Cr.P.C. has not been recorded.

In view of the above, matter is adjourned for 21.09.2020.

Put up on 21.09.2020 for consideration.


(Lal Singh) 17/09/20
ASJ-05(W)/THC/Delhi
17.09.2020(P)

**IN THE COURT OF SH. LAL SINGH, ASJ-05,
WEST, DELHI**

**Bail Application No. 2095
FIR No. 482/2020
PS Maya Puri
U/s 354B/354/506/34 IPC
State Vs. Sushil Kumar Tanwar**

17.09.2020

The undersigned is performing duty pursuant to duty roaster bearing No. 546/13785-13810/ Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh.M.A.Khan and Sh. M.K.Shukla, ld. Addl. PPs for the State.
Sh. Rajeev Choudhary, Ld. Counsel for the applicant/accused.
Sh. Dheeraj Kumar, ld. Counsel for the complainant alongwith complainant/prosecutrix.
IO/SI Lata Singh in person.

This application u/s 438 Cr.P.C. has been filed on behalf of the applicant/accused for grant of anticipatory bail.

Reply to the above application has been filed by SI Lata.

Ld. Counsel for the applicant/accused submits that at the time of filing of the present application, he was not aware whether FIR was registered or not and hence, FIR has not been mentioned in the application.


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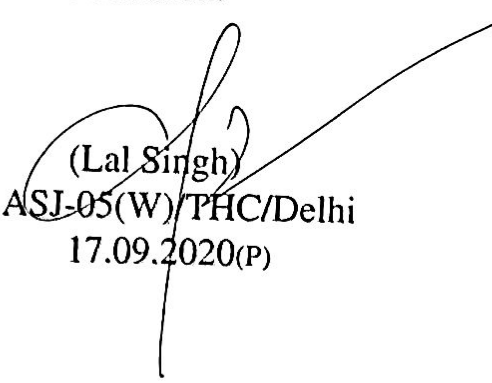
IO/SI Lata submits that FIR has been lodged on 16.09.2020.

Ld. Counsel for the applicant/accused submits that there was property dispute between the family members of the parties and the said matter was amicably settled in the Court. He submits that the present case is lodged due to the property dispute.

IO further submits that investigation is going on and as yet, statement of prosecutrix u/s 164 Cr.P.C. has not been recorded.

In view of the above, matter is adjourned for 21.09.2020.

Put up on 21.09.2020 for consideration.


(Lal Singh)
ASI-05(W)/THC/Delhi
17.09.2020(P)

IN THE COURT OF SH. LAL SINGH, ASJ-05,
WEST, DELHI

Bail Application No. 2094

FIR No. 482/2020

PS Maya Puri

U/s 354B/354/506/34 IPC

State Vs. Dipankar Tanwar

17.09.2020

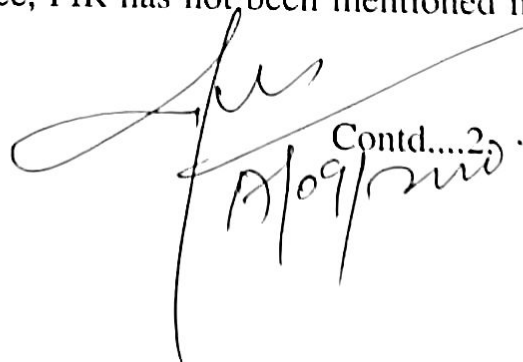
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Present : Sh.M.A.Khan and Sh. M.K.Shukla, Id. Addl. PPs for the State.
Sh. Rajeev Choudhary, Ld. Counsel for the applicant/accused.
Sh. Dheeraj Kumar, Id. Counsel for the complainant alongwith complainant/prosecutrix.
IO/SI Lata Singh in person.

This application u/s 438 Cr.P.C. has been filed on behalf of the applicant/accused for grant of anticipatory bail.

Reply to the above application has been filed by SI Lata.

Ld. Counsel for the applicant/accused submits that at the time of filing of the present application, he was not aware whether FIR was registered or not and hence, FIR has not been mentioned in the application.


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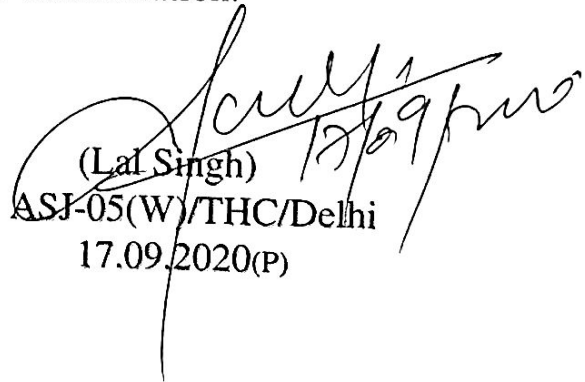
IO/SI Lata submits that FIR has been lodged on 16.09.2020.

Ld. Counsel for the applicant/accused submits that there was property dispute between the family members of the parties and the said matter was amicably settled in the Court. He submits that the present case is lodged due to the property dispute.

IO further submits that investigation is going on and as yet, statement of prosecutrix u/s 164 Cr.P.C. has not been recorded.

In view of the above, matter is adjourned for 21.09.2020.

Put up on 21.09.2020 for consideration.


(Lal Singh)
ASJ-05(W)/THC/Delhi
17.09.2020(P)

IN THE COURT OF SH. LAL SINGH, ASJ-05, WEST DISTRICT,
TIS HAZARI COURT, DELHI.

Bail Application No.1964

FIR No. 551/20

PS: Tilak Nagar

State Vs. Pushpender @ Antim

U/s 307/394/395/397/34 IPC & Sec. 25/27 Arms Act

17.09.2020

The undersigned is performing duty pursuant to duty roaster bearing No.546/13785-13810/ Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh. M.A. Khan & Sh. M.K. Shukla, Ld. Addl. PP for the State.

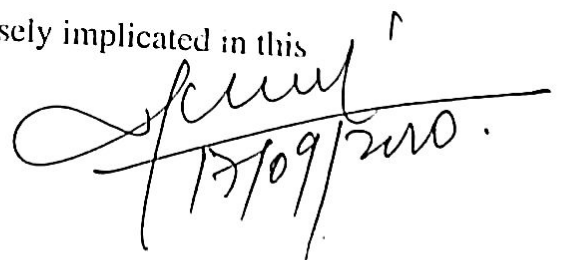
Sh.Charul Chaudhary, Ld. counsel for the applicant/accused.
IO SI Anshu in person.

This application U/s 439 Cr.P.C., as filed on behalf of applicant/ accused for grant of bail, is listed today for consideration.

This application is listed today for hearing through VC, however, counsel for the applicant/accused submits that he may be heard physically as on 16.09.2020 also, he requested to adjourn the matter for today for physical hearing.

Arguments heard.

Ld. Counsel for the applicant/accused submits that the applicant/accused used to be in close contact with co-accused Anas, Nadeem and Shehzad as the applicant/accused and said co-accused are in the same business. He further submits that due to the said contact with co-accused persons, the applicant/accused has been falsely implicated in this

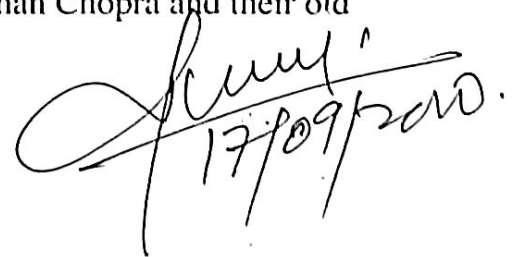

17/09/2020

case. He further submits that only on the basis of call detail, the applicant/accused cannot be said to be involved in the incident.

Ld. Addl. PP for the State submits that investigation is still going on and same has not been completed as yet. He further submits that applicant/accused is also involved in one another case. He further submits that the present applicant/accused is the main conspirator and he has also engaged three sharp shooters so as to commit the Dacoity and the said three sharp shooters are also the co-accused in this case. Ld. Addl. PP has opposed the bail application.

I have considered the above submission and perused the reply of the IO.

In the instant case, on 27.07.2020, a PCR call regarding injured condition of a person by gun shot injury was received at P.S. Tilak Nagar vide DD No.94A and thereafter, police reached at Mohan Chains & Jewells, H. No. 5/58, 1st Floor, Double Storey, Near Gandhi Cycle, Tilak Nagar, Delhi, where it was revealed that injured Chand Chaddha with gun shot injury in his stomach, had already been taken to DDU hospital for medical treatment. However, at the spot an empty cartridge, blood of injured, mask and cap of offenders were found and same were seized. During the investigation statement of Yadu Chopra, owner of Jewellery shop was got recorded and on his statement the FIR was registered in this case. It is alleged that on 27.07.2020 at about 5:30 P.M., complainant was present in the shop alongwith his elder brother Mohan Chopra and their old client namely Chand Chaddha as the said

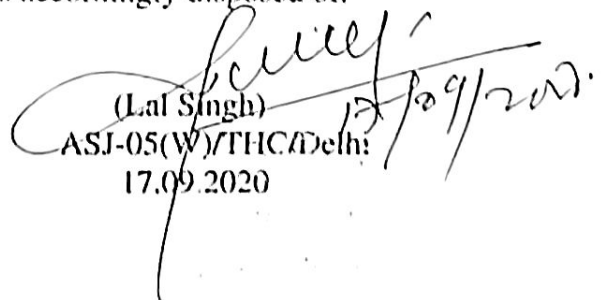
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Chand Chaddha came to the shop to buy some gold articles and in the meanwhile one unknown person wearing mask and cap came to the shop and tried to rob the jewellery by pistol and he also called two of his other associates who were also carrying weapon in their hands. It is also alleged that on the gun point all the three persons asked the complainant, his brother and injured to give all the cash and gold jewellery but they resist the robbery and due to which those three accused persons started beating to injured Chand Chaddha and one of them hit the pistol butt on the head of the Chand Chaddha and another accused fired a shot with intention to kill Chand Chaddha.

It is further allegation against the applicant/accused that during the investigation the applicant/accused was arrested on 30.07.2020. It is alleged that the present applicant/accused is involved in the entire plan of committing robbery and he had introduced co-accused Sachin Jhangra and Manish Jhangra to other co-accused i.e. shooters Nadeem, Mohd. Anas and Shehzad. It is also the allegation that the present applicant/accused is a chain between main planner and shooters.

Thus, keeping in view of the above facts & circumstances and also considering the gravity of offence, the present application deserves to be dismissed at this stage. The application is dismissed accordingly.

The application u/s 439 Cr.P.C., is accordingly disposed of.


(Lal Singh)
ASJ-05(W)/THC/Delhi
17.09.2020

**IN THE COURT OF SH. LAL SINGH, ASJ-05,
WEST, DELHI**

Bail Application No. 2047

FIR No. 106/2020

PS Paschim Vihar West

U/s 498A/406/34 IPC

State Vs. Naman Kalra

17.09.2020

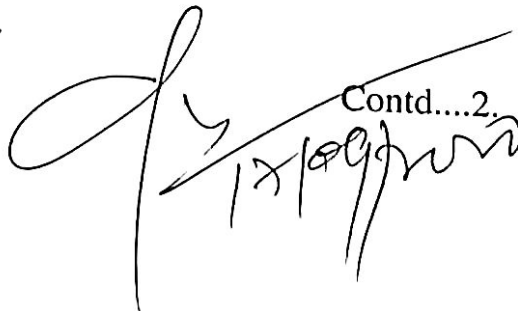
The undersigned is performing duty pursuant to duty roaster bearing No. 546/13785-13810/ Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh. M.A.Khan and Sh. M.K. Shukla, Id. Addl. PP for the State.
Sh. Maninderjeet Singh and Sh. Sunil Singh, Ld. Counsels for the applicant/accused through VC.
Sh. Rakesh Walia, Id. Counsel for the complainant through VC.
IO/ASI Anil Kumar in person.

This application u/s 438 Cr.P.C. as filed on behalf of the applicant/accused for grant of anticipatory bail, is listed today for consideration.

IO/ASI Anil Kumar has filed reply to the abovesaid application.

IO/ASI Anil Kumar submits that as yet the accused has not joined the investigation.


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17/09/2020

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Heard for some time.

In view of the above, applicant/accused is directed to join the investigation as and when required by the IO/SHO concerned.

In the meanwhile, no coercive steps be taken against the accused till the next date of hearing.

Put up on 28.09.2020 for consideration.

(Lal Singh)
ASJ-05(W)/THC/Delhi
17.09.2020(P)

IN THE COURT OF SH. LAL SINGH, ASJ-05, WEST DISTRICT,
TIS HAZARI COURT, DELHI.

Bail Application No.2096
FIR No.818/20
PS: Khyala
State Vs. Bimla Devi
U/s 308/34 IPC

17.09.2020

The undersigned is performing duty pursuant to duty roaster bearing No. 546/13785-13810/ Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State.
Sh. Rajesh Kumar Sharma, Ld. counsel for the applicant/accused.
Sh. Apoorva Kumar Sharma, Ld. Counsel for the complainant through VC.
IO SI Yogender Kumar in person.

This application U/s 438 Cr.P.C., has been filed on behalf of applicant/ accused for grant of anticipatory bail.

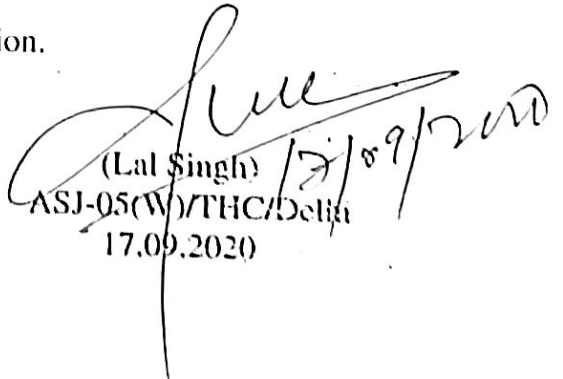
IO has filed reply to the above application.

IO of the case submits that in this matter accused have caused head injuries to all the three injured persons and their final medical opinion is still awaited.

Ld. Counsel for the complainant submits that one of the injured has received at least 25 stitches.

IO seeks some time for obtaining the final medical opinion of the injured.

Put up on 24.09.2020 for consideration.


(Lal Singh) 17/09/2020
ASJ-05(W)/THC/Delhi
17.09.2020

**IN THE COURT OF SH. LAL SINGH, ASJ-05,
WEST, DELHI**

Bail Application No. 1232

FIR No. 500/2019

PS Tilak Nagar

U/s 376/328/506 IPC

State Vs. Jaspreet Singh

17.09.2020

The undersigned is performing duty pursuant to duty roaster bearing No. 546/13785-13810/ Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

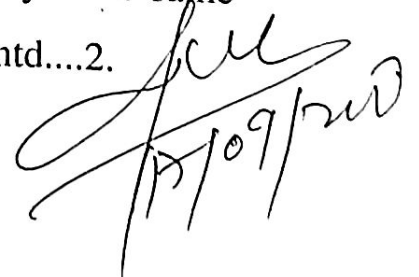
Present : Sh.M.A.Khan, Id. Addl. PP for the State.
Sh. Manoj Khatri, Ld. Counsel for the applicant/complainant Baljeet Kaur alongwith applicant through VC.
Sh. Kamal Sethi, Id. Counsel for the accused Jaspreet Singh alongwith accused Jaspreet Singh in person.
SI Anshul on behalf of the IO in person.

This application u/s 439(2) Cr.P.C. for cancellation of anticipatory bail as filed on behalf of the applicant/complainant is listed today for consideration.

Ld. Counsel for the accused has filed Vakalatnama today in the Court.

At this stage, Id. Counsel for the applicant/accused submits that he has not received copy of application as yet and same

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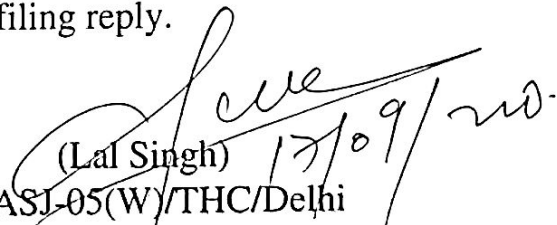
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may be supplied to him on his whatsapp number i.e. 9711747766.

The abovesaid whatsapp number is provided to Id. Counsel for the applicant/complainant through VC so that he may provide the copy of the application to the Id. Counsel for the applicant/accused.

Put up on 23.09.2020 for filing reply.


(Lal Singh) 17/09/20
ASI-05(W)/THC/Delhi
17.09.2020(P)

IN THE COURT OF SH. LAL SINGH, ASJ-05,
WEST, DELHI

Bail Application No. 1960

FIR No. 89/2019

PS Khyala

U/s 326/34 IPC

State Vs. Karan

17.09.2020

The undersigned is performing duty pursuant to duty roaster bearing No. 546/13785-13810/ Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh.M.A.Khan, Id. Addl. PP for the State.
Sh. Manoj Sharma, Ld. Counsel for the
applicant/accused.

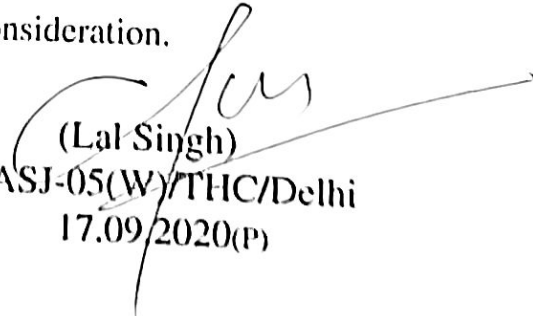
This application u/s 439 Cr.P.C. as filed on behalf of the applicant/accused for grant of bail, is listed today for consideration.

At the very outset, Id. Counsel for the applicant/accused submits that today he has to urgently rush to attend cremation of his Aunt and hence, he is seeking an adjournment.

TCR not received.

Let TCR be requisitioned for the next date of hearing i.e.
21.09.2020.

Put up on 21.09.2020 for consideration.


(Lal Singh)
ASJ-05(W)/THC/Delhi
17.09/2020(P)

**IN THE COURT OF SH. LAL SINGH, ASJ-05,
WEST, DELHI**

**Bail Application No. 2063
FIR No. 481/2020
PS Khyala
U/s 392/394/397/34 IPC
State Vs. Bhola @ Satinder Singh**

17.09.2020

The undersigned is performing duty pursuant to duty roaster bearing No. 546/13785-13810/ Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh.M.A.Khan, ld. Addl. PP for the State.
Sh.C.P.Dubey, Ld. Counsel for the applicant/accused.

This application u/s 439 Cr.P.C. as filed on behalf of the applicant/accused for grant of bail, is listed today for consideration.

Perusal of the file shows that on 15.09.2020, ld. ASJ-04 has requisitioned the charge-sheet file for today.

Reader of the Court submits that charge-sheet file has not been received.

Ld. Counsel for the applicant/accused seeks an adjournment.

Let charge-sheet file be requisitioned from the concerned Court for 19.09.2020.

Put up on 19.09.2020 for consideration.

(Lal Singh)
ASJ-05(W)/THC/Delhi
17.09.2020(P)

**IN THE COURT OF SH. LAL SINGH, ASJ-05,
WEST, DELHI**

Bail Application No. 2062/2012

FIR No. 481/2020

PS Khyala

U/s 392/394/397/34 IPC

State Vs. Karan

17.09.2020

The undersigned is performing duty pursuant to duty roaster bearing No. 546/13785-13810/ Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh.M.A.Khan, Id. Addl. PP for the State.
Sh.C.P.Dubey, Ld. Counsel for the applicant/accused.

This application u/s 439 Cr.P.C. as filed on behalf of the applicant/accused for grant of bail, is listed today for consideration.

Perusal of the file shows that on 15.09.2020, Id. ASJ-04 has requisitioned the charge-sheet file for today.

Reader of the Court submits that charge-sheet file has not been received.

Ld. Counsel for the applicant/accused seeks an adjournment.

Let charge-sheet file be requisitioned from the concerned Court for 19.09.2020.

Put up on 19.09.2020 for consideration.

(Lal Singh)
ASJ-05(W)/THC/Delhi
17.09.2020(P)

**IN THE COURT OF SH. LAL SINGH, ASJ-05,
WEST, DELHI**

Bail Application No.

FIR No. 517/2020

PS Moti Nagar

**U/s 354/354A/354D/323/506 IPC & Section 8 & 12 of POCSO Act
State Vs. Abhishek**

17.09.2020

The undersigned is performing duty pursuant to duty roaster bearing No. 546/13785-13810/ Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

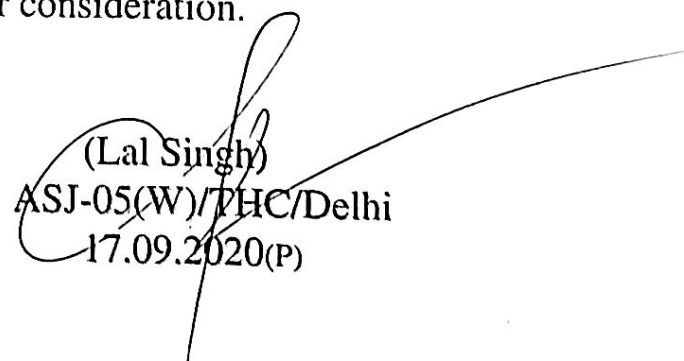
Present : Sh.M.A.Khan, Id. Addl. PP for the State.
Sh.R.R.Jha, Ld. Legal aid Counsel for the applicant/accused.

This application has been filed on behalf of the applicant/accused for grant of bail from the jail through Jail Visiting Counsel.

Issue notice to the complainant/prosecutrix through IO of the case, returnable for 24.09.2020.

Issue notice to the IO/SHO concerned to file reply to the above application for the next date of hearing.

Put up on 24.09.2020 for consideration.


(Lal Singh)
ASJ-05(W)/THC/Delhi
17.09.2020(P)

**IN THE COURT OF SH. LAL SINGH, ASJ-05,
WEST, DELHI**

Bail Application No. 1788/2020

FIR No. 556/2020

PS Tilak Nagar

U/s 354/354A/328 IPC

State Vs. Ranjeet Singh

17.09.2020

The undersigned is performing duty pursuant to duty roaster bearing No. 546/13785-13810/ Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

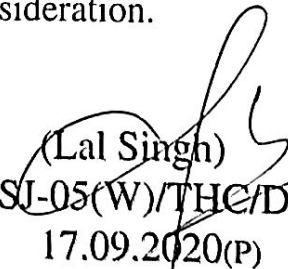
Present : Sh.M.A.Khan, Id. Addl. PP for the State.
None for the applicant/accused namely Ranjeet Singh.
Complainant/prosecutrix in person.

This application u/s 439 Cr.P.C. has been filed on behalf of the applicant/accused for grant of interim bail.

Perusal of the file shows that in this case, on 15.09.2020 also, none appeared for the applicant/accused. Further, perusal of the file shows that in this case, legal aid counsels are appearing as the present application has been filed from jail through Jail Visiting Counsel.

In view of the above, copy of this order be sent to the Id. Secretary, DLSA, Tis Hazari Court, Delhi to appoint legal aid counsel in this matter.

Put up on 22.09.2020 for consideration.


(Lal Singh)
ASJ-05(W)/THE/Delhi
17.09.2020(P)

**IN THE COURT OF SH. LAL SINGH, ASJ-05,
WEST, DELHI**

Bail Application No. 1833

FIR No. 425/2020

PS Tilak Nagar

U/s 307/34 IPC

State Vs. Sandeep Dhillon

17.09.2020

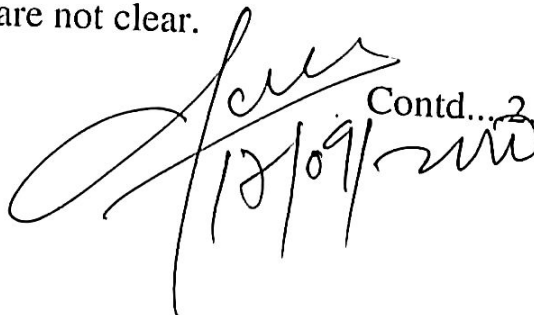
The undersigned is performing duty pursuant to duty roaster bearing No. 546/13785-13810/ Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh.M.A.Khan, Id. Addl. PP for the State.
Sh. Ravinder Kumar, Ld. Counsel for the
applicant/accused.
SI Anshul, on behalf of IO.

This application u/s 439 Cr.P.C. as filed on behalf of the applicant/accused for grant of interim bail, is listed today for consideration.

Fresh reply dt. 16.09.2020 has been filed on behalf of IO/SI Vinod Kumar, by SI Anshul.

As per reply dt. 16.09.2020 of SI Vinod Kumar, the medical papers of the applicant/accused Sandeep Dhillon could not be verified as the name of the doctor, who has prepared the OPD papers/medical documents are not clear.


17/09/2020 Contd...2

: 2 :

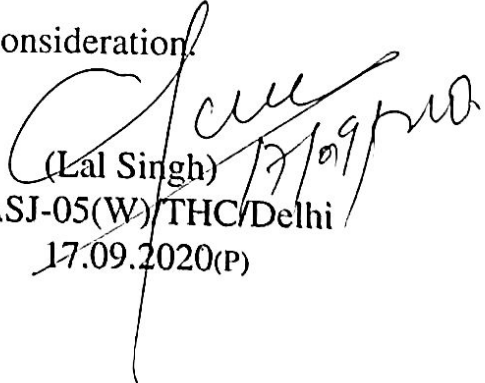
At this stage, ld. Counsel for the applicant/accused has supplied fresh medical documents in original of wife of the applicant/accused namely Manju to SI Anshul for verification.

Ld. Counsel for the applicant/accused submits that medical status report of the applicant/accused may also be called from the concerned Jail Supdt. as he is also unwell.

Issue notice to the IO/SHO concerned to verify the medical documents of the wife of the applicant/accused, returnable for 23.09.2020.

Notice be also issued to concerned Jail Supdt. to file medical status report of the applicant/accused for the next date of hearing i.e. 23.09.2020.

Put up on 23.09.2020 for consideration.


(Lal Singh)
ASJ-05(W)/THC/Delhi
17.09.2020(P)

IN THE COURT OF SH. LAL SINGH, ASJ-05, WEST DISTRICT,
TIS HAZARI COURT, DELHI.

Bail Application No.2092
FIR No.329/209
PS: Patel Nagar
State Vs. Ramdev @ Pinku
U/s 307/506/34 IPC

17.09.2020

The undersigned is performing duty pursuant to duty roaster bearing No. 546/13785-13810/ Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State.
Sh.P.K. Garg, Ld. counsel for the applicant/accused.

This application has been filed on behalf of applicant/ accused for grant of interim bail for a period of 45 days.

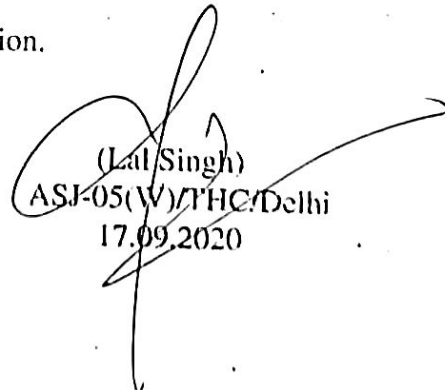
Reply to the above application not received.

Ld. Counsel for the applicant/accused submits that the present application has been filed on the medical ground of the wife of the applicant/accused.

Issue notice to IO/SHO concerned to file reply to the above application as well as to verify the medical documents of wife of the applicant/accused, returnable for 23.09.2020.

Medical document of wife of the applicant/accused be sent alongwith the notice for verification.

Put up on 23.09.2020 for consideration.


(Lal Singh)
ASJ-05(W)/THC/Delhi
17.09.2020

IN THE COURT OF SH. LAL SINGH, ASJ-05, WEST DISTRICT,
TIS HAZARI COURT, DELHI.

Bail Application No.2091

FIR No.774/20

PS: Rajouri Garden

State Vs. Rakesh @ Tarun

U/s 307/34 IPC & Sec. 25/27/54/59 Arms Act

17.09.2020

The undersigned is performing duty pursuant to duty roaster bearing No. 546/13785-13810/ Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State.
Sh. Anil Kumar Mishra, Ld. counsel for the applicant/
accused through VC.

This application U/s 439 Cr.P.C., as filed on behalf of applicant/ accused for grant of bail, is listed today for consideration.

Reply to the above application has been received on behalf of SI Ajay Kumar, P.S. Rajouri Garden.

Ld. Counsel for the applicant/accused submits that today he is out of station and joining the VC from Allahabad and he wanted to address argument in this matter physically and hence, he is seeking adjournment.

Therefore, at the request of Ld. Counsel for the applicant/ accused, matter is adjourned for 28.09.2020.

Put up on 28.09.2020 for consideration.

(Lal Singh)
ASJ-05(W)/THC/Delhi
17.09.2020

IN THE COURT OF SH. LAL SINGH, ASJ-05,
WEST, DELHI

Bail Application No. 1835

FIR No. 769/2020

PS Khyala

U/s 308/34 IPC

State Vs. Vinod

17.09.2020

The undersigned is performing duty pursuant to duty roaster bearing No. 546/13785-13810/ Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh.M.A.Khan, Id. Addl. PP for the State.
Sh. C.B.Garg, Ld. Counsel for the applicant/accused.
SI Naveen, on behalf of the IO.
Complainant Sonu in person.

This application u/s 438 Cr.P.C. as filed on behalf of the applicant/accused for grant of anticipatory bail, is listed today for consideration.

Reply is already on record.

Ld. Counsel for the applicant/accused submits that in the instant FIR, other main co-accused namely Moti Lal was already granted anticipatory bail by Id. ASJ-08, West, THC, Delhi on 09.09.2020. He also argued that the allegation against the present applicant/accused is only that he had inflicted danda blow on the hand of the injured/complainant.


Contd.....2.
17/09/2020

: 2 :

Ld. Counsel for the applicant/accused submits that due to some misunderstanding, the present FIR was registered whereas now the complainant and accused persons have settled the matter and they are considering to file quashing petition before the Hon'ble High Court of Delhi.

Ld. Addl. P.P. for the state submits that the offence in the present case cannot be settled as the same is not compoundable. He also argued that both the accused persons are equally liable as FIR is under section 308/34 IPC.

I have considered the above submissions and perused the reply as already filed by the IO.

Alongwith the application, copy of compromise/settlement deed dt. 14.08.2020 is also annexed.

The allegation against the applicant/accused are that on 09.08.2020, at about 05:30 PM, on the road outside Tanki wali jhuggi, a quarrel took place between the complainant and accused persons and during the incident, both the accused persons started beating the complainant with sticks. It is the allegation that the co-accused Moti Lal had inflicted danda/stick blow on the head of the complainant, whereas the present applicant/accused Vinod had inflicted danda/stick blow on the hand of the complainant.

Contd.....3.

[Handwritten signature]
17/09/2020

: 3 :

Other co-accused Moti Lal is already stated to be on anticipatory bail.

Thus, keeping in view all the above facts and circumstances, the present application deserves to be allowed.

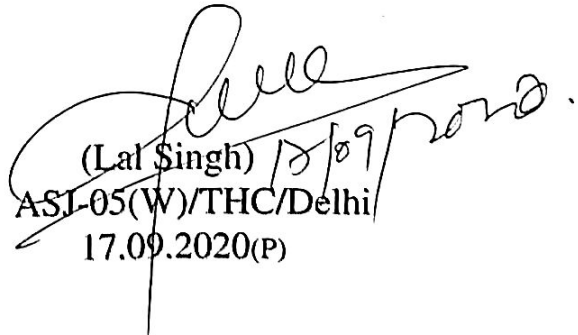
Therefore, accordingly, it is directed that in the event of arrest, the applicant/accused shall be admitted on bail subject to furnishing personal bail bond in the sum of Rs.25,000/- with one surety in the like amount to the satisfaction of the IO/SHO concerned.

It is directed that the applicant/accused shall join the investigation as and when directed or required by the IO/SHO concerned. Further, it is directed that the applicant/accused shall not tamper the evidence and come into contact with any of the witnesses in any manner.

The application is accordingly disposed of.

Copy of this order be sent to the IO/SHO concerned for compliance.

Copy of this order be given dasti to Ld. Counsel for the applicant/accused.


(Lal Singh) 17/09/2020
ASI-05(W)/THC/Delhi
17.09.2020(P)

IN THE COURT OF SH. LAL SINGH, ASJ-05, WEST DISTRICT,
TIS HAZARI COURT, DELHI.

Bail Application No.1808
FIR No.570/20
PS: Tilak Nagar
State Vs. Jagjeet Singh
U/s 354/354(D)/506/509/341/376/195/34 IPC

17.09.2020

The undersigned is performing duty pursuant to duty roaster bearing No. 546/13785-13810/ Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State.
Sh. Vijay Shankar Tiwari, proxy counsel for counsel for the applicant/accused.
Sh.Ankit Batra, Ld. counsel for the complainant alongwith complainant/ prosecutrix.
SI Anshul on behalf of IO.

This application U/s 438 Cr.P.C., as filed on behalf of applicant/ accused for grant of anticipatory bail, is listed today for consideration.

Though this matter is listed today for hearing through VC, however, Ld. Counsels for the parties requested to hear this matter physically.

Proxy counsel for the applicant/accused submits that today the main counsel for the applicant/accused is not available as his wife is unwell today and hence, he is seeking adjournment.

Ld. counsel for the complainant submits that accused is still threatening the complainant/prosecutrix and in this regard complaint has also been lodged in P.S. Tilak Nagar.

Issue notice to IO/SHO concerned to file report regarding the complaint of threat as given by the complainant against the accused in P.S., returnable for 24.09.2020.

Put up on 24.09.2020 for consideration.

(Lal Singh)
ASJ-05(W)/THC/Delhi
17.09.2020

Case No. 575/2018
FIR No. 285/2018
PS Mundka
State Vs. Suraj Bhan

17.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the Id. District & Sessions Judge, West, Delhi.

Present : Sh.M.A.Khan, Id. Addl. PP for the State.
Sh. R.P.Sarwan, Ld. Legal aid Counsel for the accused through VC.
Accused Suraj Bhan is produced through VC from Central Jail no.1, Tihar, Delhi.

Matter is listed today for judgment.

Judgment could not be announced today as Court is also hearing the matters pertaining to the bail roaster.

Necessary intimation be sent to the concerned Jail Supdt. to produce the accused Suraj Bhan on 26.09.2020 at 02:30 PM through VC.

Put up on 26.09.2020 at 02:30 PM for Judgment.

(Lal Singh)

ASJ-05(W)/THE/Delhi
17.09/2020(P)

FIR No. 381/2016
PS Anand Parbat
U/s 396/34 IPC
State Vs. Rajesh

17.09.2020

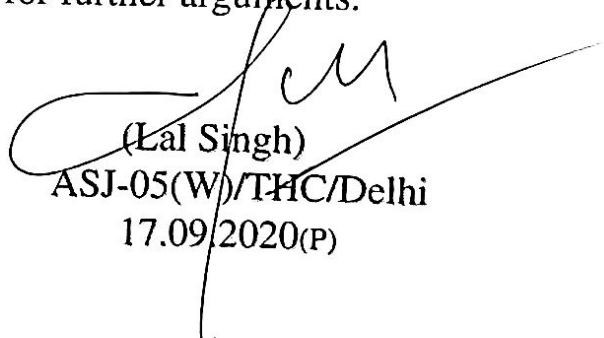
Present : Sh.M.A.Khan, Id. Addl. PP for the State.
Sh.R.R. Jha, Ld. Legal aid Counsel for the
applicant/accused through VC.

This application u/s 439 Cr.P.C. as filed on behalf of the
applicant/accused for grant of regular bail, is listed today for
consideration.

Ld. Legal aid counsel submits that this case is pending
adjudication before this Court.

Arguments partly heard.

Put up on 21.09.2020 for further arguments.


(Lal Singh)

ASJ-05(W)/THC/Delhi

17.09.2020(P)

IN THE COURT OF SH. LAL SINGH, ASJ-05, WEST DISTRICT,
TIS HAZARI COURT, DELHI.

FIR No.592/17

PS: Hari Nagar

State Vs. Rajesh Gupta

U/s 328/379/411 IPC

17.09.2020

The undersigned is performing duty pursuant to duty roaster bearing No. 546/13785-13810/ Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi

Present : Sh. M.A. Khan & Sh. M.K. Shukla, Ld. Addl. PPs for the State.
None for the applicant.

This application has been filed on behalf of applicant for release of Vivo Mobile Phone, Adhar Card, Election I-Card and cash of Rs.20,000/- as stated to be seized at the time of Jamatalashi.

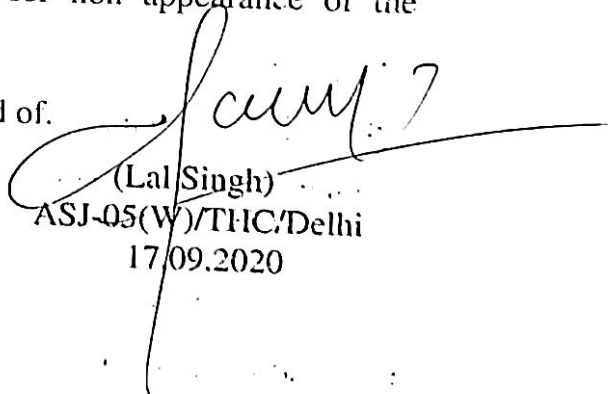
None appeared for the applicant for last two dates i.e. after filing the present application.

Perusal of the application shows that no contact number of the applicant or his counsel is mentioned in the application. Therefore, the counsel or the applicant could not be contacted in absence of contact number on the application.

It is already 3:30 P.M., none appeared for the applicant.

Therefore, in view of the above facts & circumstances, the present application is dismissed at this stage for non appearance of the applicant.

Application is accordingly disposed of.


(Lal Singh)
ASJ-05(W)/THC/Delhi
17/09.2020

IA No. 10/2020

FIR No. 629/2018

PS Punjabi Bagh

**U/s 302/201/149/120B/34 IPC & Section 25/27/54/59 Arms Act
State Vs. Ram @ Ravi**

17.09.2020

**This application is taken up at the request of Id.
Counsel for the applicant/accused.**

Present : Sh.M.A.Khan, Id. Addl. PP for the State.
Sh. Neeraj Kumar Shah, Ld. Counsel for the
applicant/accused.
IO/Insp. Pankaj Kumar in person.

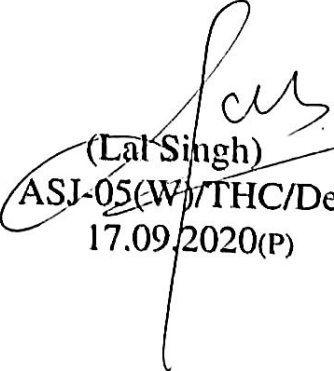
This application dt. 27.01.2020 u/s 439 Cr.P.C. was filed
on behalf of the applicant/accused Ram @ Ravi for grant of regular
bail before lock-down.

Ld. Counsel for the applicant/accused submits that lastly
this matter was taken up on 23.03.2020.

Reply to the above application already on record.

Arguments heard.

Put up on 21.09.2020 for orders.


(Lal Singh)
ASJ-05(W)/THC/Delhi
17.09.2020(P)

IA No. 11/2020

FIR No. 629/2018

PS Punjabi Bagh

U/s 302/201/149/120B/34 IPC & Section 25/27/54/59 Arms Act

State Vs. Jitender @ Jitu

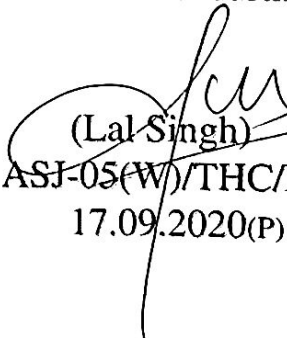
17.09.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State.
Sh. Pradeep Kumar Anand, Ld. Counsel for the
applicant/accused Jitender @ Jitu.
IO/Insp. Pankaj Kumar in person.

This application u/s 439 Cr.P.C. as filed on behalf of the
applicant/accused Jitender @ Jitu for grant of regular bail before
lock-down, is listed today for arguments.

Arguments partly heard.

Put up on 22.09.2020 at 02:00 PM for further arguments.


(Lal Singh)
ASJ-05(W)/THC/Delhi
17.09.2020(P)

CA No. 150/2018

Surendra Kumar Agarwal & Anr. Vs. Vyoma Agarwal

17.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the Id. District & Sessions Judge, West, Delhi.

Present : None for the Appellant.
None for the respondent.

Matter is at the stage of arguments on the Appeal.

None appeared for the parties, therefore, matter is adjourned for 26.11.2020.

Put up on 26.11.2020 for arguments on the Appeal.

(Lal Singh)
ASJ-05(W)/THC/Delhi
17.09.2020(P)

CR No. 243/2018

Sushant Agarwal Vs. Ms. Vyoma Agarwal & others

17.09.2020

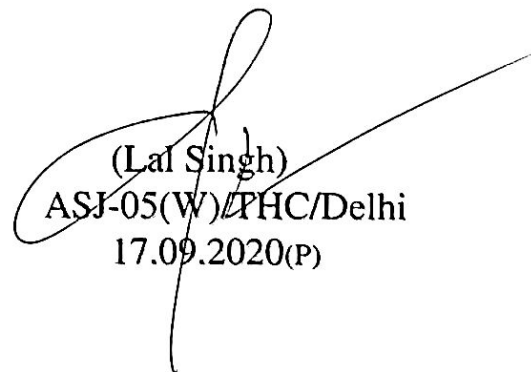
Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the Id. District & Sessions Judge, West, Delhi.

Present : None for the Petitioner.
None for the respondent.

Matter is at the stage of arguments on the revision petition.

None appeared for the parties, therefore, matter is adjourned for 26.11.2020.

Put up on 26.11.2020 for arguments.


(Lal Singh)
ASJ-05(W)/PHC/Delhi
17.09.2020(P)

Case No. 641/2017
FIR No. 185/2017
PS Maya Puri
State Vs. Pritpal Singh @ Vicky & Anr.

17.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the Id. District & Sessions Judge, West, Delhi.

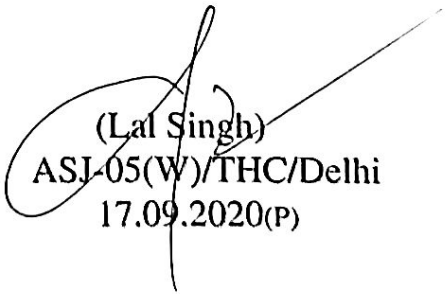
Present : Sh.M.A.Khan, Id. Addl. PP for the State.
None for the accused persons.

Matter is at the stage arguments on Charge.

Perusal of the file shows that in this case, both the accused persons are on bail, however, today they are absent.

Due to present pandemic situation as well as in the interest of justice, no adverse order is being passed against the accused persons for non joining the proceedings physically, for today only.

Put up on 26.11.2020 for arguments on the point of Charge.


(Lal Singh)
ASI-05(W)/THC/Delhi
17.09.2020(P)

Case No. 98/2018
FIR No. 310/2017
PS Khyala
State Vs. Karan & others

17.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the Id. District & Sessions Judge, West, Delhi.

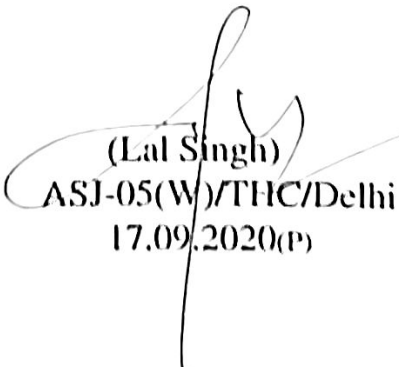
Present : Sh.M.A.Khan, Id. Addl. PP for the State.
None for the accused persons.

Matter is at the stage arguments on Charge.

Perusal of the file shows that in this case, all the accused persons are on bail, however, today they are absent.

Due to present pandemic situation as well as in the interest of justice, no adverse order is being passed against the accused persons for non joining the proceedings physically, for today only.

Put up on 26.11.2020 for arguments on the point of Charge.


(Lal Singh)
ASJ-05(W)/THC/Delhi
17.09.2020(P)

Case No. 47/2019
FIR No. 311/2017
PS Khyala
State Vs. Rafi Ahmed & others

17.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the Id. District & Sessions Judge, West, Delhi.

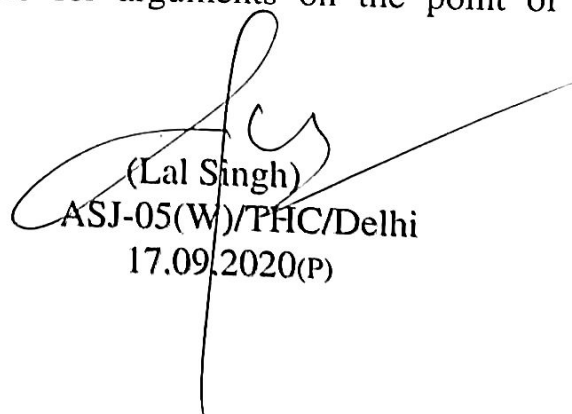
Present : Sh.M.A.Khan, Id. Addl. PP for the State.
None for the accused persons.

Matter is at the stage arguments on Charge.

Perusal of the file shows that in this case, all the accused persons are on bail, however, today they are absent.

Due to present pandemic situation as well as in the interest of justice, no adverse order is being passed against all the accused persons for non joining the proceedings physically, for today only.

Put up on 26.11.2020 for arguments on the point of Charge.


(Lal Singh)
ASJ-05(W)/PHC/Delhi
17.09.2020(P)

Case No. 164/2019

FIR No. 629/2018

PS Punjabi Bagh

State Vs. Raju Bhilwari @ Langda & others

17.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the Id. District & Sessions Judge, West, Delhi.

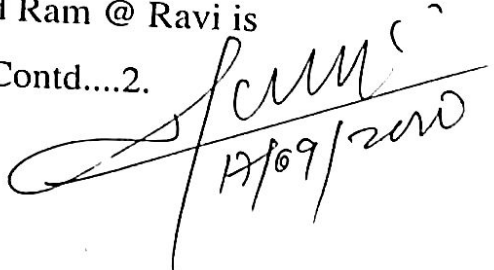
Present : Sh.M.A.Khan, Id. Addl. PP for the State.
Sh. Neeraj Kumar Shah, Ld. Counsel for the accused Hari Kant and Ram @ Ravi.
Ms. Daljeet Kaur, Id. Counsel for accused Raju Bhilwari @ Langda.
Accused Hari Kant, Kuldeep and Ramesh Kapoor are present on bail.
Accused Raju Bhilwari @ Langda, Rajesh @ Raj, Ram @ Ravi, Jitender Kumar @ Jitu are stated to be in J.C.
Sh. Vikram Aggarwal, Id. Counsel for the complainant.

Matter is at the stage of arguments on the point of Charge.

Since Id. Counsels for other accused persons are not present, therefore, matter is adjourned for 26.11.2020.

Sh. Neeraj Kumar Shah, Ld. Counsel for the accused submits that in this case, bail application of accused Ram @ Ravi is

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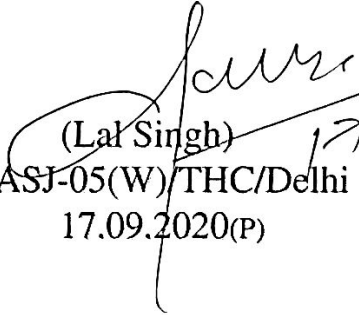

17/09/2020

: 2 :

pending adjudication, which was filed before lock-down and requested to take up the said bail application today.

Let the bail application of accused Ram @ Ravi be taken up today at 02:00 PM.

Put up on 26.11.2020 for arguments on the point of Charge.


(Lal Singh)
ASJ-05(W)/THC/Delhi
17.09.2020(P)
17/09/20

Case No. 56822/2016
FIR No. 39/2015
PS Nihal Vihar
State Vs. Manjeet Singh

17.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the Id. District & Sessions Judge, West, Delhi.

Present : Sh.M.A.Khan, Id. Addl. PP for the State.
None for the accused.

Matter is at the stage of P.E.

Perusal of the file shows that the accused is on bail in this case, however, today he is absent.

Due to present pandemic situation as well as in the interest of justice, no adverse order is being passed against the accused for non joining the proceedings physically, only for today.

As per order bearing no. 26/DHC/2020 dt. 30.07.2020 of the Hon'ble High Court of Delhi, evidence shall be recorded only in ex-parte and uncontested matters, where the same is required to be tendered by way of affidavit.

In view of the above, the matter is adjourned for 26.11.2020.

Put up on 26.11.2020 for P.E.

(Lal Singh)
ASJ-05(W)/THC/Delhi
17.09.2020(P)

Case No. 62/2017
FIR No. 534/2016
PS Patel Nagar
State Vs. Jai Govind Singh & others
17.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the Id. District & Sessions Judge, West, Delhi.

Present : Sh.M.A.Khan, Id. Addl. PP for the State.
None for the accused persons.

Matter is at the stage of P.E.

Perusal of the file shows that all the accused persons are on bail in this case, however, they are absent.

Due to present pandemic situation as well as in the interest of justice, no adverse order is being passed against the accused persons for non joining the proceedings physically, only for today.

As per order bearing no. 26/DHC/2020 dt. 30.07.2020 of the Hon'ble High Court of Delhi, evidence shall be recorded only in ex-parte and uncontested matters, where the same is required to be tendered by way of affidavit.

In view of the above, the matter is adjourned for 26.11.2020.

Put up on 26.11.2020 for P.E.

(Lal Singh)
ASJ-05(W)/THC/Delhi
17.09.2020(P)

Case No. 669/2018
FIR No. 451/2019
PS Ranhola
State Vs. Mukesh Kumar

17.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the Id. District & Sessions Judge, West, Delhi.

Present : Sh.M.A.Khan, Id. Addl. PP for the State.
None for the accused.

Matter is at the stage of P.E.

Perusal of the file shows that accused is on bail in this case, however, he is absent.

Due to present pandemic situation as well as in the interest of justice, no adverse order is being passed against the accused for non joining the proceedings physically, only for today.

As per order bearing no. 26/DHC/2020 dt. 30.07.2020 of the Hon'ble High Court of Delhi, evidence shall be recorded only in ex-parte and uncontested matters, where the same is required to be tendered by way of affidavit.

In view of the above, the matter is adjourned for 26.11.2020.

Put up on 26.11.2020 for P.E.

(Lal Singh)

ASI-05(W)/THC/Delhi

17.09.2020(P)